

RAJYA SABHA

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND FIFTY FOURTH SESSION)

No. 5564]

TUESDAY, AUGUST 3, 2021

Brief Record of the Proceedings of the Meeting of the Rajya Sabha held on the 3rd August, 2021

11-00 a.m.

1. Papers Laid on the Table

The following papers were laid on the Table:—

1. A copy each (in English and Hindi) of the following Notifications of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy (AYUSH), under Section 56 of the National Commission for Indian System of Medicine Act, 2020:-

- (i) G.S.R. 145 (E), dated the 2nd March, 2021, publishing the National Commission for Indian System of Medicine (Annual Statement of Accounts, Submission of Annual Report and Other Reports and Statements) Rules, 2021.
- (ii) G.S.R. 357 (E), dated the 1st June, 2021, publishing the National Commission for Indian System of Medicine (Submission of List of the Medical Practitioners) Rules, 2021.

2. A copy (in English and Hindi) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy (AYUSH) Notification No. G.S.R. 146 (E), dated the 2nd March, 2021, publishing the National Commission for Homoeopathy (Annual Statement of Accounts, Submission of Annual Report and Other Reports and Statements) Rules, 2021, under Section 56 of the National Commission for Homoeopathy Act, 2020.

3. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the All India Institute of Ayurveda (AIIA), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

4. A copy (in English and Hindi) of the Ministry of Power, Notification No. G.S.R. 106 (E), dated the 11th February, 2020, publishing the Damodar Valley Corporation (Salaries, Allowances and Other Conditions of Service of the Chairman, Members and Member-Secretary of the Corporation) (Amendment) Rules, 2020, along with Delay Statement, under Section 5, 6 and sub-section (1) of Section 59 of the Damodar Valley Corporation Act, 1948.

5. A copy (in English and Hindi) of the Ministry of Corporate Affairs, Notification No. G.S.R. 396 (E), dated the 9th July, 2021, publishing the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2021, under sub-section (4) of Section 469 of the Companies Act, 2013.

6. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

- (i) No. IBBI/2020-21/GN/REG070 dated the 15th March, 2021, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2021.
- (ii) No. IBBI/2021-22/GN/REG071 dated the 9th April, 2021, publishing the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021.
- (iii) No. IBBI/2021-22/GN/REG072 dated the 13th April, 2021, publishing the Insolvency and Bankruptcy Board of India (Information Utilities) (Amendment) Regulations, 2021.
- (iv) No. IBBI/2021-22/GN/REG073 dated the 27th April, 2021, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professional) (Amendment) Regulations, 2021.
- (v) No. IBBI/2021-22/GN/REG074 dated the 27th April, 2021, publishing the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professions Agencies) (Second Amendment) Regulations, 2021.

- (vi) GSR 256 (E) dated the 9th April, 2021, publishing the Insolvency and Bankruptcy (Pre-packaged Insolvency Resolution Process) Rules, 2021.

7. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949; Section 40 of the Cost and Works Accountants Act, 1959; and Section 40 of the Company Secretaries Act, 1980 :-

- (i) G.S.R. 415 (E), dated the 16th June, 2021, amending Notification No. G.S.R. 835 (E), dated the 3rd November, 2015, to substitute certain entries in the original Notification.
- (ii) G.S.R. 408 (E), dated the 15th June, 2021, amending Notification No. G.S.R. 835 (E), dated the 3rd November, 2015, to substitute certain entries in the original Notification.

8. A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. 1 of June, 2021, dated the 21st June, 2021, notifying the timelines and other information for various activities for the conduct of Election to fill casual vacancy of the Eastern India Regional Constituency of the 13th Council, 2021, under Section 40 of the Company Secretaries Act, 1980.

9. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949:-

- (i) No. 1 – CA(7)/196/2021, dated the 23rd June, 2021, publishing the Chartered Accountants (Amendment) Regulations, 2021.
- (ii) No. 1-CA(7)/197/2021, dated the 8th July, 2021, publishing the Chartered Accountants (Amendment) Regulations, 2021.

10.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) and (2) of Section 229 of the Insolvency and Bankruptcy Code (IBC), 2016:—

- (a) Annual Report and Accounts of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2019-20, together with the Auditor's Report on the Account.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

11. A copy (in English and Hindi) of the Ministry of Science and Technology (Department of Science and Technology), Notification No. G.S.R. 67 (E), dated June 27 - July 3, 2021 (Weekly Gazette), publishing the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Rules, 2021, under Section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980,.

12. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 25 of the Coinage Act, 2011:-

- (i) G.S.R. 300 (E), dated the 29th April, 2021, publishing the Coinage (Issue of Commemorative Coin to commemorate the occasion of 400th Birth Anniversary of Sri Guru Tegh Bahadur Ji) Rules, 2021.
- (ii) G.S.R. 496 (E), dated the 19th July, 2021, publishing the Coinage (Issue of Commemorative Coin to commemorate the occasion of 125th birth anniversary of Srila A.C. Bhaktivedanta Swami Prabhupada) Rules, 2021.

13. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) G.S.R. 176 (E), dated the 12th March, 2021, publishing the Securities and Exchange Board of India (Annual Report) Rules, 2021.
- (ii) No. SEBI/LAD-NRO/GN/2021/09, dated the 16th March, 2021, publishing the Securities and Exchange Board of India (Research Analysts) (Amendment) Regulations, 2021.
- (iii) No. SEBI/LAD-NRO/GN/2021/10, dated the 16th March, 2021, publishing the Securities and Exchange Board of India (Portfolio Managers) (Amendment) Regulations, 2021.

- (iv) No. SEBI/LAD-NRO/GN/2021/11, dated the 16th March, 2021, publishing the Securities and Exchange Board of India (Investment Advisers) (Second Amendment) Regulations, 2021.
- (v) No. SEBI/LAD-NRO/GN/2021/14, dated the 30th March, 2021, publishing the Securities and Exchange Board of India (Stock Brokers) (Amendment) Regulations, 2021.
- (vi) No. SEBI/LAD-NRO/GN/2021/16, dated the 26th April, 2021, publishing the Securities and Exchange Board of India (Portfolio Managers) (Second Amendment) Regulations, 2021.
- (vii) No. SEBI/LAD-NRO/GN/2021/17, dated the 26th April, 2021, publishing the Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2021.
- (viii) No. SEBI/LAD-NRO/GN/2021/20, dated the 5th May, 2021, publishing the Securities and Exchange Board of India (Intermediaries) (Second Amendment) Regulations, 2021.

14. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs), Notification No. SEBI/LAD-NRO/GN/2021/23, dated the 5th May, 2021, publishing the Securities and Exchange Board of India (Payment of Fees and Mode of Payment) (Amendment) Regulations, 2021, under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996.

15. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956; and Section 31 of the Securities Exchange Board of India Act, 1992:-

- (i) No. SEBI/LAD-NRO/GN/2021/12, dated the 23rd March, 2021, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Amendment) Regulations, 2021.
- (ii) No. SEBI/LAD-NRO/GN/2021-25, dated the 10th June, 2021, publishing the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021.

16. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centres Authority Act, 2019:-

- (i) No. IFSCA/2020-21/GN/REG009, dated the 31st March, 2021, publishing the International Financial Services Centres Authority (Banking) (Amendment) Regulations, 2021.
- (ii) No. IFSCA/2020-21/GN/REG010, dated the 31st March, 2021, publishing the International Financial Services Centres Authority (Finance Company) Regulations, 2021.
- (iii) No. IFSCA/2020-21/GN/REG010, dated the 16th April, 2021, publishing Corrigendum to Notification No. IFSCA/2020-21/GN/REG010, dated the 31st March, 2021.
- (iv) No. IFSCA/2020-21/GN/REG011, dated the 16th April, 2021, publishing the International Financial Services Centres Authority (Market Infrastructure Institutions) Regulations, 2021.
- (v) No. IFSCA/2020-21/GN/REG004, dated the 12th May, 2021, publishing Corrigendum to Notification No. IFSCA/2020-21/GN/REG004, dated the 20th November, 2020.
- (vi) No. IFSCA/2021-22/GN/REG012, dated the 6th July, 2021, publishing the International Financial Services Centres Authority (Procedure for making Regulations) Regulations, 2021.
- (vii) No. IFSCA/2021-22/GN/REG013, dated the 6th July, 2021, publishing the International Financial Services Centres Authority (Banking) (Second Amendment) Regulations, 2021.
- (viii) No. IFSCA/2021-22/GN/REG014, dated the 6th July, 2021, publishing the International Financial Services Centres Authority (Bullion Exchange) (Amendment) Regulations, 2021.

17. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), issued under Section 29B of the Securities Contracts (Regulation) Act, 1956 read with sub-section (1) of Section (13) of the International Financial Services Centres Authority Act, 2019:-

- (i) No. IFSCA/2020-21/India INX/120, dated the 23rd December, 2020, regarding grant of renewal of recognition to the India International Exchange (IFSC) Limited for one year, commencing on the 29th day of December, 2020 and ending on the 28th day of December, 2021 subject to the conditions specified by IFSCA from time to time.
- (ii) No. IFSCA/2020-21/India ICC/126, dated the 23rd December, 2020, regarding grant of renewal of recognition to the India International Clearing Corporation (IFSC) Limited for one year, commencing on the 29th day of December, 2020 and ending on the 28th day of December, 2021 subject to the conditions specified by IFSCA from time to time.
- (iii) No. IFSCA/2020-21/NSE-IFSC/262, dated the 24th May, 2021, regarding grant of renewal of recognition to the NSE IFSC Limited for one year, commencing on the 29th day of May, 2021 and ending on the 28th day of May, 2022 subject to the conditions specified by IFSCA from time to time.
- (iv) No. IFSCA/2020-21/NICCL/245, dated the 24th May, 2021, regarding grant of renewal of recognition to the NSE IFSC Clearing Corporation Limited for one year, commencing on the 29th day of May, 2021 and ending on the 28th day of May, 2022 subject to the conditions specified by IFSCA from time to time.

18. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/2020-21/GN/008, dated the 5th February, 2021, defining Qualified Financial Contract and designating certain financial contracts mentioned therein, as Qualified Financial Contract, issued under sub-section (a) of Section 4 of the Bilateral Netting of Qualified Financial Contracts Act, 2020.

19. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

- (i) Notification No. 26/2021-Customs (N.T.), dated the 4th March, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 5th March, 2021, along with Delay Statement.
- (ii) S.O. 1068 (E), dated the 9th March, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (iii) S.O. 1207 (E), dated the 15th March, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (iv) Notification No. 31/2021-Customs (N.T.), dated the 18th March, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 19th March, 2021.
- (v) Notification No. 32/2021-Customs (N.T.), dated the 24th March, 2021, amending Notification No. 31/2021-CUSTOMS (N.T.), dated the 18th March, 2021, to substitute certain entries in the original Notification.
- (vi) S.O. 1419 (E), dated the 31st March, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (vii) Notification No. 40/2021-Customs (N.T.), dated the 1st April, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 2nd April, 2021.
- (viii) S.O. 1628 (E), dated the 15th April, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.

- (ix) Notification No. 43/2021-Customs (N.T.), dated the 15th April, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 16th April, 2021.
- (x) S.O. 1728 (E), dated the 30th April, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (xi) Notification No. 46/2021-Customs (N.T.), dated the 6th May, 2021, determining the rate of exchange for conversion of certain foreign currency, given in the schedule therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 7th May, 2021.
- (xii) S.O. 1857 (E), dated the 13th May, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001 to substitute certain entries in the original Notification.
- (xiii) Notification No. 48/2021-Customs (N.T.), dated the 20th May, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 21st May, 2021.
- (xiv) S.O. 2097 (E), dated the 31st May, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001 to substitute certain entries in the original Notification.
- (xv) Notification No. 51/2021-Customs (N.T.), dated the 3rd June, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 4th June, 2021.
- (xvi) S.O. 2338(E), dated the 15th June, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001 to substitute certain entries in the original Notification.

- (xvii) S.O. 2349 (E), dated the 16th June, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001 to substitute certain entries in the original Notification.
- (xviii) Notification No. 54/2021-Customs (N.T.), dated the 17th June, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or vice-versa for imported and exported goods w.e.f. 18th June, 2021.
- (xix) S.O. 2644 (E), dated the 30th June, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001 to substitute certain entries in the original Notification.
- (xx) Notification No. 57/2021-Customs (N.T.), dated the 1st July, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or vice-versa for imported and exported goods w.e.f. 2nd July, 2021.
- (xxi) Notification No. 59/2021-Customs (N.T.), dated the 15th July, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or vice-versa for imported and exported goods w.e.f. 16th July, 2021.
- (xxii) S.O. 2845 (E), dated the 15th July, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001 to substitute certain entries in the original Notification.
- (xxiii) G.S.R. 493(E), dated the 19th July, 2021, amending Notification No. G.S.R. 780 (E), dated the 30th June, 2017 to substitute/insert certain entries in the original Notification.
- (xxiv) G.S.R. 494(E), dated the 19th July, 2021, amending Notification No. G.S.R. 781 (E), dated the 30th June, 2017 to substitute/insert certain entries in the original Notification.

20. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 467 (E), dated the 1st July, 2021, directing that the provisions of sub-section (2) of Section 151B of the Customs Act, 1962 shall apply to agreement or Arrangement on Cooperation and Mutual Administrative Assistance (CMAA) in Customs matters with contracting State specified therein, issued under the above-mentioned provision of the said Act, along with Explanatory Memorandum.

21. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under Section 3 of the Direct Tax Vivad Se Vishwas Act, 2020, along with Explanatory Memoranda:-

- (i) S.O. 3847 (E), dated the 27th October, 2020, notifying the dates for filing of declaration and for payment of amount payable under the Direct Tax Vivad Se Vishwas Act, 2020.
- (ii) S.O. 4804 (E), dated the 31st December, 2020, amending Notification No. S.O. 3847 (E), dated the 27th October, 2020 to substitute certain entries in the original Notification.
- (iii) S.O. 471 (E), dated the 31st January, 2021, amending Notification No. S.O. 3847 (E), dated the 27th October, 2020 to substitute certain entries in the original Notification.
- (iv) S.O. 964 (E), dated the 26th February, 2021, amending Notification No. S.O. 3847 (E), dated the 27th October, 2020 to substitute certain entries in the original Notification.
- (v) S.O. 1704 (E), dated the 27th April, 2021, amending Notification No. S.O. 3847 (E), dated the 27th October, 2020 to substitute certain entries in the original Notification.
- (vi) S.O. 2581 (E), dated the 25th June, 2021, amending Notification No. S.O. 3847 (E), dated the 27th October, 2020 to substitute/insert certain entries in the original Notification.

22. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:-

- (i) G.S.R. 610 (E), dated the 1st October, 2020, publishing the Income-tax (22nd Amendment) Rules, 2020.
- (ii) G.S.R. 155 (E), dated the 5th March, 2021, publishing the Income-tax (1st Amendment) Rules, 2021.
- (iii) G.S.R. 162 (E), dated the 9th March, 2021, publishing the Income-tax (2nd Amendment) Rules, 2021.
- (iv) G.S.R. 170 (E), dated the 11th March, 2021, publishing the Income-tax (3rd Amendment) Rules, 2021.
- (v) G.S.R. 175 (E), dated the 12th March, 2021, publishing the Income-tax (4th Amendment) Rules, 2021.
- (vi) G.S.R. 194 (E), dated the 16th March, 2021, publishing the Income-tax (5th Amendment) Rules, 2021.
- (vii) G.S.R. 212 (E), dated the 26th March, 2021, publishing the Income-tax (6th Amendment) Rules, 2021.
- (viii) G.S.R. 250 (E), dated the 5th April, 2021, publishing the Income-tax (9th Amendment) Rules, 2021.
- (ix) G.S.R. 274 (E), dated the 15th April, 2021, publishing the Income-tax (10th Amendment) Rules, 2021.
- (x) G.S.R. 291 (E), dated the 26th April, 2021, publishing the Income-tax (11th Amendment) Rules, 2021.
- (xi) G.S.R. 301 (E), dated the 30th April, 2021, publishing the Income-tax (12th Amendment) Rules, 2021.
- (xii) G.S.R. 314 (E), dated the 3rd May, 2021, publishing the Income-tax (13th Amendment) Rules, 2021.
- (xiii) G.S.R. 318 (E), dated the 4th May, 2021, publishing the Income-tax (14th Amendment) Rules, 2021.

- (xiv) G.S.R. 320 (E), dated the 5th May, 2021, publishing the Income-tax (15th Amendment), Rules, 2021.
- (xv) G.S.R. 338 (E), dated the 24th May, 2021, publishing the Income-tax (16th Amendment) Rules, 2021.
- (xvi) G.S.R. 395 (E), dated the 8th June, 2021, publishing the Income-tax (17th Amendment) Rules, 2021.
- (xvii) S.O. 2336 (E), dated the 15th June, 2021, amending Notification No. S.O. 1790 (E), dated the 5th June, 2017 to insert certain entries in the original Notification.
- (xviii) G.S.R. 470 (E), dated the 2nd July, 2021, publishing the Income-tax (18th Amendment), Rules, 2021.
- (xix) G.S.R. 472 (E), dated the 7th July, 2021, publishing the Income-tax (19th Amendment), Rules, 2021.

23. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985 along with Explanatory Memoranda:-

- (i) G.S.R. 204 (E), dated the 23rd March, 2021, publishing the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2021.
- (ii) S.O. 1274 (E), dated the 23rd March, 2021, declaring certain substances, salts and preparations thereof as specified therein to be manufactured drugs.
- (iii) S.O. 1275 (E), dated the 23rd March, 2021, adding certain substances and their details, as specified therein, in the list of psychotropic substances specified in the Schedule to the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (iv) S.O. 1276 (E), dated the 23rd March, 2021, amending Notification No. S.O. 1055 (E), dated the 19th October, 2001 to substitute certain entries in the original Notification.
- (v) G.S.R. 490 (E), dated the 16th July, 2021, publishing the Narcotic Drugs and Psychotropic Substances (Second Amendment) Rules, 2021

24. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under sub-section (1) of Section 3 of the Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Act, 2020, along with Explanatory Memoranda:-

- (i) S.O. 1703 (E), dated the 27th April, 2021, regarding partial modification of Notifications number S.O. 4805 (E), dated the 31st December, 2020, S.O. 966 (E), dated the 27th February, 2021 and S.O. 1432 (E), dated the 31st March, 2021 to specify the purpose of sub-section (1) of section 3 of the said Act, as mentioned therein.
- (ii) S.O. 2580 (E), dated the 25th June, 2021, regarding partial modification of Notifications number S.O. 4805 (E), dated 31st December, 2020, S.O. 966 (E), dated the 27th February, 2021, S.O. 1432 (E), dated the 31st March, 2021 and S.O. 1703 (E), dated the 27th April, 2021 to specify the purpose of sub-section (1) of section 3 of the said Act, as mentioned therein.

25. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 239 (E), dated the 31st March, 2021, publishing the Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Cooperation and Partnership Agreement between the Republic of India and the Republic of Mauritius) Rules, 2021, under Section 10 of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

26. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 741 (E), dated the 17th February, 2021, publishing the Faceless Assessment (1st Amendment) Scheme, 2021, under sub-section (3C) of Section 143 of the Income-tax Act, 1961, along with Explanatory Memorandum.

27. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 742 (E), dated the 17th February, 2021, amending Notification No. S.O. 3265 (E), dated the 12th September, 2019, to substitute certain entries in the original Notification, under sub-section (3C) of Section 143 of the Income-tax Act, 1961, along with Explanatory Memorandum.

28. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 1438 (E), dated the 31st March, 2021, publishing the Faceless Appeal (Amendment) Scheme, 2021, under sub-section (6D) of Section 250 of the Income-tax Act, 1961, along with Explanatory Memorandum.

29. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 1439 (E), dated the 31st March, 2021, amending Notification No. S.O. 3297 (E), dated the 25th September, 2020 to substitute certain entries in the original Notification, under sub-section (6D) of Section 250 of the Income-tax Act, 1961, along with Explanatory Memorandum.

30. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. Circular No. 13 of 2021, dated the 30th June, 2021, publishing the guidelines issued under section 194 (Q) of the Income Tax Act, 1961, along with Explanatory Memorandum.

31. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. Circular No. 14 of 2021, dated the 2nd July, 2021, publishing the guidelines, issued under section 9B (5) of the Income-tax Act, 1961, along with Explanatory Memorandum.

32. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 3865 (E), dated the 28th October, 2020, publishing the Equalisation levy (Amendment) Rules, 2020, under Section 179 of the Finance Act, 2016, along with Explanatory Memorandum.

33. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) draft Notification number S.O. (E)...., dated Nil, 2021, directing that certain provisions of the Companies Act, 2013, shall apply with such exceptions, modifications and adaptations, to financial products, financial services or financial institutions in an International Financial Services Centre, as specified in the table therein, under sub-section (2) of Section 31 of the International Financial Services Centres Authority Act, 2019.

34. A copy (in English and Hindi) of the Statement on Half Yearly Review of the trends in receipts and expenditure in relation to the Budget, at the end of the Financial year 2020-21 and Statement explaining deviations in meeting the obligations of the Government, under sub-section (1) of Section 7 and sub-section (3) (b) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

35. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 18 of the Securities and Exchange Board of India Act, 1992:—

- (a) Annual Report of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2020-21.
- (b) Executive summary of the above said Report.

36. A statement (in English and Hindi) of Market Borrowings by Central Government, during the year 2020-21.

37. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-

- (i) G.S.R. 267 (E), dated the 15th April, 2021, publishing the Life Insurance Corporation of India Class I Officers (Special Allowance for Passing Examinations of Insurance Institute of India) Rules, 2021.
- (ii) G.S.R. 268 (E), dated the 15th April, 2021, publishing the Life Insurance Corporation of India Class I Officers' (Revision of Terms and Conditions of Service) Amendment Rules, 2021.
- (iii) G.S.R. 269 (E), dated the 15th April, 2021, publishing the Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2021.
- (iv) G.S.R. 270 (E), dated the 15th April, 2021, publishing the Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2021.

- (v) G.S.R. 271 (E), dated the 15th April, 2021, publishing the Life Insurance Corporation of India Class III Employees (Special Allowance for Passing Examination) Amendment Rules, 2021.
- (vi) G.S.R. 272 (E), dated the 15th April, 2021, publishing the Life Insurance Corporation of India (Special Allowance for In-House Development of Actuarial Capability) Amendment Rules, 2021.
- (vii) G.S.R. 273 (E), dated the 15th April, 2021, publishing the Life Insurance Corporation of India (Special Area Allowance) Amendment Rules, 2021.
- (viii) G.S.R. 459 (E), dated the 30th June, 2021, publishing the Life Insurance Corporation of India (Staff) Amendment Rules, 2021.
- (ix) G.S.R. 474 (E), dated the 7th July, 2021, publishing the Life Insurance Corporation of India (Special Allowance for In-House Development of Actuarial Capability) Second Amendment Rules, 2021.
- (x) G.S.R. 475 (E), dated the 7th July, 2021, publishing the Life Insurance Corporation of India Information Technology Specialist Group (Selection, Terms and Conditions of Service and Payment of Allowance) Amendment Rules, 2021.
- (xi) G.S.R. 476 (E), dated the 7th July, 2021, publishing the Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2021.
- (xii) G.S.R. 477 (E), dated the 7th July, 2021, publishing the Life Insurance Corporation of India Class III and Class IV employees (Promotion) Amendment Rules, 2021.
- (xiii) G.S.R. 478 (E), dated the 7th July, 2021, publishing the Life Insurance Corporation of India (Payment of Gratuity to the Chairman and Managing Directors) (Amendment) Rules, 2021.
- (xiv) G.S.R. 479 (E), dated the 7th July, 2021, publishing the Life Insurance Corporation of India Chairman (certain Terms and Conditions of Service) (Amendment) Rules, 2021.

- (xv) G.S.R. 480 (E), dated the 7th July, 2021, publishing the Life Insurance Corporation of India Managing Directors (Revision of Certain Terms and Conditions of Service) (Amendment) Rules, 2021.
- (xvi) G.S.R. 481 (E), dated the 7th July, 2021, publishing the Life Insurance Corporation (Staff) Second Amendment Rules, 2021.
- (xvii) G.S.R. 482 (E), dated the 7th July, 2021, publishing the Life Insurance Corporation of India (Employees') Pension (Amendment) Rules, 2021.

38. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 114A of the Insurance Act, 1938; and Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

- (i) No. IRDAI/Reg/2/174/2021, dated the 9th April, 2021, publishing the Insurance Regulatory and Development Authority of India (Insurance Advertisements and Disclosure) Regulations, 2021.
- (ii) No. IRDAI/Reg/3/175/2021, dated the 9th April, 2021, publishing the Insurance Regulatory and Development Authority of India (Regulatory Sandbox) (Amendment) Regulations, 2021.
- (iii) No. IRDAI/Reg/4/176/2021, dated the 22nd April, 2021, publishing the Insurance Regulatory and Development Authority of India (Manner of Assessment of Compensation to Shareholders or Members on Amalgamation) Regulations, 2021.
- (iv) No. IRDAI/Reg/5/177/2021, dated the 11th May, 2021, publishing the Insurance Regulatory and Development Authority of India (Preparation of Financial Statements and Auditor's Report of Insurance Companies) (First Amendment) Regulations, 2021.

- (v) No. IRDAI/Reg/6/178/2021, dated the 8th July, 2021, publishing the Insurance Regulatory and Development Authority of India (Indian Insurance Companies) (Amendment) Regulations, 2021.

39. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 114 of the Insurance Act, 1938 :-

- (i) G.S.R. 262 (E), dated the 15th April, 2021, publishing the Insurance (Appeal to Securities Appellate Tribunal) Amendment Rules, 2021.
- (ii) G.S.R. 337 (E), dated the 19th May, 2021, publishing the Indian Insurance Companies (Foreign Investment) Amendment Rules, 2021.

40. A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 334, dated the 18th May, 2021, publishing the Insurance Ombudsman (Second Amendment) Rules, 2021, under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

41. A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services), Notification G.S.R. 417 (E), dated the 18th June, 2021, publishing the Actuaries (Procedure for Inquiry of Professional and Other Misconduct) Amendment Rules, 2021, under Section 58 of the Actuaries Act, 2006.

42. A copy (in English and Hindi) of the Annual Report and Accounts of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the period from 01.04.2020 to 31.03.2021, together with the Auditor's Report on the Accounts, under sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

43. A copy (in English and Hindi) of the Ministry of Health and Family Welfare, Notification No. Stds/SP-15/T/[T(IMST)], dated the 8th March, 2021, publishing the Food Safety and Standards (Prohibition and Restrictions on Sales) Third Amendment Regulations, 2021, under Section 93 of the Food Safety and Standards Act, 2006, along with the Extracts of the Regulations amended.

44. A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health and Family Welfare), Notification No. 14-148/2020-PCI, dated the 5th July, 2021, publishing the Pharmacy Practice (Amendment) Regulations, 2021, under sub-section (4) of Section 18 of the Pharmacy Act, 1948.

45.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 :—

- (i) (a) Second Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Nagpur, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (ii) (a) Eighth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Raipur, Chhattisgarh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

46. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report of the Chittaranjan National Cancer Institute, Kolkata (CNCI), for the year 2019-20.
- (b) Annual Accounts of the Chittaranjan National Cancer Institute, Kolkata (CNCI), for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report of the Food Safety and Standards Authority of India (FSSAI), New Delhi, for the year 2019-20.
- (b) Annual Accounts of the Food Safety and Standards Authority of India (FSSAI), New Delhi for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Authority.

- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iii) (a) Annual Report of the Indian Nursing Council, New Delhi, for the year 2019-20.
- (b) Annual Accounts of the Indian Nursing Council, New Delhi, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iv) (a) Annual Report and Accounts of the Population Research Centre (PRC), Utkal University, Bhubaneswar, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

11-01 a.m.

2. Message from Lok Sabha — Reported and Government Bill laid on the Table

I. Secretary-General reported to the House a message from Lok Sabha informing Rajya Sabha that the Lok Sabha at its sitting held on the 2nd August, 2021, passed the General Insurance Business (Nationalisation) Amendment Bill, 2021.

II. A copy of the above Bill, as passed by Lok Sabha, was laid on the Table.

11-02 a.m.

3. Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture

Shri T. G. Venkatesh presented the Two Hundred Ninety Eighth Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on the 'Action Taken by the Government on the Recommendations/Observations of the Committee

contained in its Two Hundred Eighty Eighth Report on Demands for Grants (2021-22) of Ministry of Tourism’.

4. Reports of the Department-related Parliamentary Standing Committee on Finance

Dr. C. M. Ramesh laid on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Finance:-

- (i) Thirty-second Report on ‘Implementation of Insolvency and Bankruptcy Code - Pitfalls and solutions’ of the Ministry of Corporate Affairs;
- (ii) Thirty-third Report on the Action Taken by the Government on Recommendations contained in Sixty-eighth Report (Sixteenth Lok Sabha) on ‘Banking Sector in India - Issues, Challenges and the Way Forward with specific reference to NPAs/Stressed Assets in Banks/Financial Institutions’ of the Ministry of Finance (Department of Financial Services);
- (iii) Thirty-fourth Report on the Action Taken by the Government on Recommendations contained in Twelfth Report on ‘Financing the Startup Ecosystem’ of the Ministry of Finance (Departments of Economic Affairs and Revenue) and Ministry of Commerce (Department for Promotion of Industry and Internal Trade);
- (iv) Thirty-fifth Report on the Action Taken by the Government on the recommendations contained in Twenty-fifth Report on ‘Demands for Grants (2021-22)’ of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, and Investment and Public Asset Management);
- (v) Thirty-sixth Report on the Action Taken by the Government on the recommendations contained in Twenty-sixth Report on ‘Demands for Grants (2021-22)’ of the Ministry of Finance (Department of Revenue);
- (vi) Thirty-seventh Report on the Action Taken by the Government on the recommendations contained in Twenty-seventh Report on ‘Demands for Grants (2021-22)’ of the Ministry of Corporate Affairs;

- (vii) Thirty-eighth Report on the Action Taken by the Government on the recommendations contained in Twenty-eighth Report on 'Demands for Grants (2021-22)' of the Ministry of Planning; and
- (viii) Thirty-ninth Report on the Action Taken by the Government on the recommendations contained in Twenty-ninth Report on 'Demands for Grants (2021-22)' of the Ministry of Statistics and Programme Implementation.

5. Report of the Department-related Parliamentary Standing Committee on Labour

Shri Vivek Thakur laid on the Table, a copy each (in English and Hindi) of the Twenty-Fifth Report of the Department-related Parliamentary Standing Committee on Labour on 'Impact of Covid-19 on Rising Unemployment and Loss of Jobs/Livelihoods in Organised and Unorganised Sectors'.

6. Statements of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment

Shri Ramkumar Verma laid on the Table, a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment:-

- (i) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Sixty-sixth Report (Sixteenth Lok Sabha) of the Committee on Social Justice and Empowerment (2018-19) on the Action Taken by the Government on the observations/recommendations contained in the Sixty-second Report of the Committee (2017-18) on 'Implementation of Scheme of Multi-sectoral Development Programme (MsDP)/Pradhan Mantri Jan Vikas Karyakram (PMJVK)' of the Ministry of Minority Affairs;
- (ii) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Thirteenth Report (Seventeenth Lok Sabha) of the Committee on Social Justice and Empowerment (2019-20) on the Action Taken by the Government on the observations/recommendations contained in

the Fourth Report of the Committee on 'Demands for Grants (2019-20)' of the Ministry of Minority Affairs; and

- (iii) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) of the Committee on Social Justice and Empowerment (2020-21) on the Action Taken by the Government on the observations/recommendations contained in the Eighth Report of the Committee on 'Demands for Grants (2020-21)' of the Ministry of Minority Affairs.

7. Statements of the Department-related Parliamentary Standing Committee on Water Resources

Shri Arun Singh laid on the Table, a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Water Resources (2020-21):-

- (i) Further Action Taken Statement on the Sixth Report on the Action Taken on observations/recommendations contained in First Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Jal Shakti – Department of Water Resources, River Development & Ganga Rejuvenation.
- (ii) Further Action Taken Statement on the Eighth Report on the Action Taken on observations/recommendations contained in the Third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Jal Shakti – Department of Water Resources, River Development and Ganga Rejuvenation.

11-04 a.m.

8. Statements by Ministers

1. Shri Sarbananda Sonowal, Minister of Ports, Shipping and Waterways and Minister of AYUSH, laid on the Table, a statement (in English and Hindi) regarding Status of implementation of recommendations contained in the One Hundred and Twentieth and One Hundred and Twenty-second Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2020-21) (Demand No. 4) pertaining to the Ministry of AYUSH.

2. Shri Ajay Bhatt, Minister of State in the Ministry of Defence and Minister of State in the Ministry of Tourism, laid on the Table, the following statements (in English and Hindi) regarding:—

- (i) Status of implementation of recommendations/observations contained in the One Hundred and Ninetieth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on "Development of Tourism in Darjeeling and Sikkim" pertaining to the Ministry of Tourism.
- (ii) Status of implementation of recommendations/observations contained in the Two Hundred and Seventieth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on "Development of Tourism in Jammu and Kashmir" pertaining to the Ministry of Tourism.

♦ 11-09 a.m.

The Houser adjourned and re-assembled at 12-00 Noon.

12-00 Noon

9. Starred Questions

Starred Question No. 151 to 157 were orally answered. Answers to remaining Starred Question Nos. 158 to 165 were laid on the Table.

10. Unstarred Questions

Answers to Unstarred Question Nos. 1601 to 1760 were laid on the Table.

© 12-42 p.m.

The House adjourned and re-assembled at 2-00 p.m.

♦ From 11-05 a.m. to 11-09 a.m., some points were raised.

© From 12-41 p.m. to 12-42 p.m., some points were raised.

φ2-01 p.m.

11. (I) @Statutory Resolution disapproving the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (No.3 of 2021) — Negatived

Shri Shaktisinh Gohil moved the following Resolution:—

“That this House disapproves the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (No.3 of 2021) promulgated by the President of India on 4th April, 2021.”

2-02 p.m.

12. Government Bill — Passed

(II) @The Insolvency and Bankruptcy Code (Amendment) Bill, 2021, as passed by Lok Sabha

Shrimati Nirmala Sitharaman, Minister of Finance and Minister of Corporate Affairs, moved motion for consideration of the Bill.

The following Members took part in the combined discussion on the Statutory Resolution and the Motion for consideration of the Bill:—

2-06 p.m.	1.	Dr. Amar Patnaik
2-11 p.m.	2.	Dr. Banda Prakash
2-14 p.m.	3.	Dr. M. Thambidurai
2-16 p.m.	4.	Shri John Brittas
2-18 p.m.	5.	Shri Kanakamedala Ravindra Kumar
*2-22 p.m.	6.	Shri V. Vijayasai Reddy

Ω2-28 p.m.

Shrimati Nirmala Sitharaman replied to the combined discussion.

φ From 2-00 p.m. to 2-01 p.m., some points were raised.

@ Discussed together.

* From 2-21 p.m. to 2-22 p.m., some points were raised.

Ω From 2-27 p.m. to 2-28 p.m., some points were raised.

2-35 p.m.

(I) The Statutory Resolution disapproving the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021, moved by Shri Shaktisinh Gohil was negatived.

2-36 p.m.

(II) The motion for consideration of the Bill was adopted.

Clauses 2 to 18 were adopted.

Clause 1, the Enacting Formula and the Title were adopted.

2-37 p.m.

The motion moved by Shrimati Nirmala Sitharaman that the Bill be passed was adopted and the Bill was passed.

(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by the following Members, who entered the 'Well' of the House, displayed placards, shouted slogans and persistently and willfully obstructed the proceedings of the House, the Chair repeatedly adjourned the House)

1. Shri P. Bhattacharya
2. Shri Partap Singh Bajwa
3. Shri Akhilesh Prasad Singh
4. Shri Naranbhai J. Rathwa
5. Dr. L. Hanumanthaiah
6. Shri Kumar Ketkar
7. Shri K.T.S. Tulsi
8. Shrimati Phulo Devi Netam
9. Shri Deepender Singh Hooda
10. Shri Digvijaya Singh
11. Shri Neeraj Dangi
12. Shri Ripun Bora
13. Shri G.C. Chandrashekhar
14. Shri Rajmani Patel
15. Shri Shaktisinh Gohil
16. Shrimati Chhaya Verma
17. Shri Shamsher Singh Dullo
18. Dr. Ameer Yajnik

19. *Shrimati Shanta Chhetri*
20. *Ms. Dola Sen*
21. *Shri Md. Nadimul Haque*
22. *Shri Abir Ranjan Biswas*
23. *Shrimati Mausam Noor*
24. *Ms. Arpita Ghosh*
25. *Shri Elamaram Kareem*
26. *Shrimati Jharna Das Baidya*
27. *Shri K. Somaprasad*
28. *Dr. V. Sivadasan*
29. *Shri John Brittas*
30. *Shri Binoy Viswam*
31. *Shri M. Shanmugam*
32. *Shri Sanjay Singh*
33. *Shri Sushil Kumar Gupta*

Due to continuous disruptions in the proceedings of the House, 16 Matters to be Raised with Permission (Zero Hour Submissions) and 12 Special Mention notices permitted by the Chairman, as detailed below on matters of public importance, could not be taken up.

Matters raised with Permission

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|----|-----------------------------------|---|
| 1. | Shri Vishambhar Prasad Nishad | Non issuance of ST Certificate to students in U.P. |
| 2. | Dr. Sasmit Patra | Opening up of Awaas Plus Portal for including data regarding Pradhan Mantri Awaas Yojana-Gramin houses in Odisha. |
| 3. | Shri Maharaja Sanajaoba Leishemba | Restoration of flights between Silchar (Assam) and Imphal (Manipur). |
| 4. | Shri Ram Nath Thakur | Filling up of the vacancies of Judges in High Courts and Supreme Court. |
| 5. | Shri Kanakamedala Ravindra Kumar | Agitation by employees of Vizag Steel Plant against its privatization. |

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| 6. | Dr. Narendra Jadhav | Inclusion of waste collectors as labourers under Waste Management (SWM) Rules, 2016. |
| 7. | Shri V. Vijayasai Reddy | Problems being faced by students to study abroad. |
| 8. | Shrimati Priyanka Chaturvedi | Flood situation in Maharashtra |
| 9. | Dr. L. Hanumanthaiah | Provision of smart phones for BPL & SC/ ST/ OBCs students. |
| 10. | Dr. M. Thambidurai | Protection of rights of Tamil Nadu in sharing water of river Cauvery. |
| 11. | Shrimati Shanta Chhetri | Time frame for a permanent political solution for Darjeeling Hills. |
| 12. | Shri Elamaram Kareem | Non-Resident Keralites stranded in Kerala due to travel ban. |
| 13. | Dr. Vikas Mahatme | Policy and legislation for the protection of honest Government Officers. |
| 14. | Dr. Amar Patnaik | Concern over data quality in evidence-based policymaking and its adverse consequences. |
| 15. | Shri K.C. Venugopal | Misuse of Unlawful Activities (Prevention) Act, 1967. |
| 16. | Shrimati Seema Dwivedi | Construction of bridge over railway crossings in Jaunpur, Uttar Pradesh. |

Special Mentions

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| 1. | Dr. Kirodi Lal Meena | Better enforcement of the Panchayats (Extension to Scheduled Areas) Act. |
| 2. | Shri Iranna Kadadi | Flood management plan for Karnataka. |

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| 3. | Dr. Fauzia Khan | Inclusion of Mucormycosis treatment under Government Health Insurance Schemes. |
| 4. | Shri Rakesh Sinha | Constitution of a National Council of Elders for the welfare of senior citizens. |
| 5. | Dr. V. Sivadasan | Continuation of GST compensation to States beyond five years of inception of GST. |
| 6. | Shri Sujeet Kumar | Setting up of old age homes and geriatric centres in every district of the country. |
| 7. | Dr. Vinay P. Sahasrabudhe | Establishment of Gorakshnath Board for integrating the Nath Yogi community with the mainstream of the society. |
| 8. | Shri Prashanta Nanda | Setting up of Machine Tool Park at Kalinganagar, Odisha. |
| 9. | Shri Sanjay Raut | Approval for nine proposed medical colleges in Maharashtra. |
| 10. | Shri Vijay Pal Singh Tomar | Opening of new bank branches in UP. |
| 11. | Shri Anil Desai | Tax dispute with UK's Cairn Energy PLC. |
| 12. | Shri Partap Singh Bajwa | Incentives for farmers to prevent stubble burning.) |

%2-39 p.m.

The House adjourned till 11-00 a.m. on Wednesday, the 4th August, 2021.

DESH DEEPAK VERMA,
Secretary-General

% From 2-38 p.m. to 2-39 p.m., some points were raised.